

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 24TH OCTOBER, 2017 AT 10.00 A.M. (FIRST SITTING).

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2017-2018 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment) 2017-2018.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2017-2018.

III. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2017-18.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding <u>₹10,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 2- Governor and Council of Ministers.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 1-3
Demand No. 3	A MINISTER	to move that a Supplementary sum not exceeding <u>₹10,79,53,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 3- General Administration.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 4-18
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding <u>₹120,29,85,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 4-Revenue.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 19-27
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding <u>₹16,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 5- Excise and Taxation.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 28-31

Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding <u>₹48,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 7-Planning and Statistics.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 35-36
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding <u>₹36,25,00,000/-</u> for revenue expenditure and <u>₹272,31,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 8- Buildings and Roads.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 37-50
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding <u>₹95,87,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 9- Education.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 51-56
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 10- Technical Education.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 57- 58
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding <u>₹70,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 11- Sports and Youth Welfare.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 59-60
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding <u>₹108,81,00,000/-</u> for revenue expenditure and <u>₹68,05,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 13- Health.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 61-66
Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding <u>₹90,00,000/-</u> for revenue expenditure and <u>₹5,00,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 14- Urban Development.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 67-70

Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding <u>₹12,58,44,04,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 71-76
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,56,10,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 17-Employment.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 77-80
Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding <u>₹68,21,01,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 18- Industrial Training.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 81-84
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding <u>₹43,97,15,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 19- Welfare of SCs and BCs.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 85-90
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding <u>₹272,65,02,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 20- Social Security and Welfare.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 91-97
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding <u>₹4,91,70,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 21- Women and Child Development.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 98-99
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding <u>₹1,00,01,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 22- Welfare of Ex-Servicemen.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 100-102

Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding <u>₹60,65,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 24- Irrigation.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 103-105
Demand No. 26	A MINISTER	to move that a Supplementary sum not exceeding <u>₹85,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 26- Mines and Geology.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 106-108
Demand No. 28	A MINISTER	to move that a Supplementary sum not exceeding <u>₹24,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 28- Animal Husbandry and Dairy Development.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 109-112
Demand No. 31	A MINISTER	to move that a Supplementary sum not exceeding <u>₹23,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 31- Ecology and Environment.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 113-115
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding <u>₹387,20,75,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 32- Rural and Community Development.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 116-122
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding <u>₹103,50,00,000/-</u> for revenue expenditure and <u>₹206,87,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 33- Co-operation.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 123-126
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding <u>₹252,77,39,000/-</u> for revenue expenditure and <u>₹53,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 36- Home.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 127-136

Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding <u>₹22,43,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 37- Elections.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 137-140
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding <u>₹2000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 38- Public Health and Water Supply.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 141-143
Demand No. 39	A MINISTER	to move that a Supplementary sum not exceeding <u>₹50,00,000/-</u> for revenue expenditure and <u>₹10,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 39- Information & Puplicity.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 144-146
Demand No. 40	A MINISTER	to move that a Supplementary sum not exceeding <u>₹320,64,00,000/-</u> for revenue expenditure and <u>₹3902,71,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 40- Energy and Power.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 147-149
Demand No. 41	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 41- Electronics and Information Technology.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 150-151
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding <u>₹123,26,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 42- Administration of Justice.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 152-158

Demand No. 43	A MINISTER	to move that a Supplementary sum not exceeding <u>₹24,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 43- Prisons.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 159-161
Demand No. 45	A MINISTER	to move that a Supplementary sum not exceeding <u>₹269,79,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2018 in respect of <u>Demand No. 45 - Loans and Advances by State Government.</u>	Supplementary Estimates (First Instalment) 2017-2018 Pages 162-164

CHANDIGARH:
THE 23RD OCTOBER, 2017

RAJENDER KUMAR NANDAL
SECRETARY.